

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 42335/2022

(Arising out of impugned final judgment and order dated 23-09-2022 in WA No. 7859/2010 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

INDIAN OVERSEAS BANK & ORS.

Petitioner(s)

VERSUS

MUNNA LAL BAHELIA (DEAD)

Respondent(s)

(FOR ADMISSION and IA No.31651/2023-APPLICATION FOR SUBSTITUTION and IA No.31650/2023-EXEMPTION FROM FILING O.T. and IA No.31654/2023-CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. and IA No.31656/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.31647/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-02-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Pinaki Mishra, Sr. Adv.
Ms. Mayuri Raghuvanshi, AOR
Mr. Vyom Raghuvanshi, Adv.
Ms. Akanksha Rathore, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Application for substitution is allowed.

The learned senior counsel seeks some time to get instructions and place on record the retiral dues/wages which are payable to the delinquent family in terms of implementation of the order.

List after two weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NAND KISHOR)
COURT MASTER